

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)  
(Chennai Circuit Bench)**

**Appeal no. 85 of 2013**

**Dated : 12th July, 2013**

**Present: Hon'ble Mr. Justice M. KarpagaVinayagam, Chairperson  
Hon'ble Mr. RakeshNath, Technical Member**

**M/s. Parrys Sugar Industries Ltd. ...Appellant(s)  
Versus  
Karnataka Electricity Regulatory Commission  
&Ors. ...Respondent(s)**

**Counsel for the Appellant(s): Mr. ShridharPrabhu**

**Counsel for the Respondent(s): Ms. SumanaNaganand**

**ORDER**

We have heard the Learned Counsel for the Appellant for some time.

It is pointed out that no reply has been filed. The Learned Counsel for the Respondent seeks some time to file reply. She is directed to file reply on or before 01.08.2013 after serving the copy on the other side. Thereafter, it is open to the Learned Counsel for the Appellant to file rejoinder, if any.

Post the matter for further hearing on **26.08.2013 at Chennai Circuit Bench.**

**(RakeshNath)  
Technical Member  
mk**

**(Justice M. KarpagaVinayagam)  
Chairperson**